

O.A./151/90

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Coram : Hon'ble Mr. A.V.Haridasan : Judicial Member  
Hon'ble Mr. M.M.Singh : Administrative Member

6/4/1990

Heard Mr.P.P.Bhatt and Mr.J.S.Yadav for Mr.J.D.Ajmera,  
learned counsel on either side. Issue notices on the  
respondents to reply on merits within four weeks and  
on interim relief within 15 days. In the meanwhile we  
direct that the impugned order shall not be implemented  
until further direction. The case be listed for further  
direction after 15 days.

M. M. Singh

(M.M.Singh)  
Administrative Member

A.V. Haridasan

(A.V.Haridasan)  
Judicial Member

a.a.b.

(2)

O.A.151/90

Coram : Hon'ble Mr. P.H. Trivedi

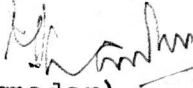
: Vice Chairman

Hon'ble Mr. N.Dharmadan

: Judicial Member

17/4/1990

Application for withdrawal allowed. The case  
is disposed of as withdrawn.

  
(N.Dharmadan)  
Judicial Member

  
(P.H.Trivedi)  
Vice Chairman

a.a.bhatt